

THE VICE-CHAIRMAN (DR. RA- 1 FIQ ZAKARIA): I think it is more than enough. He has said that he will convey it to the Minister concerned and looking to this thing, I am sure, the Minister would know what to do.

SHRI BHUPESH GUPTA: I appreciate what you have said, what Mr. Salve has said and what my friend has said. We had some other programme in mind, but we shall not do it expecting that the Minister will respect our collective wish or sentiment, call it whatever you like, of this House, which you have voiced and which he has also shared. Now, it is for the Minister of Parliamentary Affairs to expedite the implementation at least that part of the plan, namely, the presence of the Minister here as soon as possible to make a statement.'

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): Sir, I beg to move:

"That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957 (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COIR BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri Charanjit Chana, I beg to move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rule 4(1) (e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coir Board, for such period as may be specified by the Central Government."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CARDAMOM BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): Sir, I beg to move the following motion:—

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Cardamom Act, 1965, (42 of 1965), read with rule 5(1) of the Cardamom Rules, 1966, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Cardamom Board."

The question was put and the motion was adopted.

THE BUDGET (GENERAL) 1981-82— GENERAL DISCUSSIONS—contd.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Further discussion on the General Budget. Mr. Rama-krishnan, you have got ten minutes.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Yes, Sir. Eleven minutes Mr. Vice-Chairman, sir, I just started my speech yesterday. I will say that the Finance Minister's job is not an enviable one. He has his shares of bou-